CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIRCUIT SITTING AT UTTRANCHAL (NAINITAL)

ORIGINAL APPLICATION NO.131 OF 2004(U)
NAINITAL THIS THE 13TH DAY OF APRIL, 2004

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN HON'BLE MAJ GEN. K.K. SRIVASTAVA, MEMBER-A

Shri Rameshwar Prasad, son of late Shri Kanhaiya Lal, aged about 55 years, Scientist E-II, I.I.P., Dehradun.

.....Applicant

(By Advecate Shri Jitendra Kumar)

Versus

- 1. Council of Scientific and Industrial Research, a Society registered under Societies Registration Act XXI of 1960 through its Director General, Anusandhan Bhawan, Rafi Marg, New Delhi.
- Indian Institute of Petroleum, Dehradun through it.
 Director,

(By Advecate Shri G.R. GUPTA)

ORDER

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

List has been revised, none appears for the applicant. Shri G.R. Gupta, Additional standing counsel representing the respondents is present.

2. We have perused the O.A. which seeks quashing of proceedings of the assessment committee in respect of promotion to the post of Scientist 'F' Indian Institute of Petroleum and all the orders by which assessment for Reco

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promotion from Scientist grade 'E-II' to Scientist 'F'
has been denied to the applicant and to direct the
respondents to hold fresh assessment in accordance with the
provisions of revised MANAS and if the applicant is found
suitable for promotion as Scientist 'F' he may be promoted
from Ol.O4.1998.

- The grounds in support of the relief as set out in paragraph 5 of the O.A. are vague and indefinite. The settled legal position is that assessment by the Assessment Committee or Sub-Committee, which consists of experts, in the matter of promotion cannot be substituted by the Tribunal in exercise of power of judicial review.
- 4. The C.A., in the circumstances is dismissed. We, however, make no order as to costs.

Member-A

Vice-Chairman

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